

ITEM NO.33

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No.35406/2024

(Arising out of impugned final judgment and order dated 02-08-2024 in CAAT (CH) (I) No.262/2024 passed by the National Company Law Appellate Tribunal, Chennai)

GLAS TRUST COMPANY LLC

Petitioner(s)

VERSUS

BYJU RAVEENDRAN & ORS.

Respondent(s)

(With IA No.175983/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175981/2024-STAY APPLICATION and IA No.175985/2024-PERMISSION TO FILE APPEAL and IA No.175989/2024-PERMISSION TO FILE APPEAL WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER and IA No.176578/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-08-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Prateek Kumar, Adv.  
Ms. Raveena Rai, Adv.  
Ms. Smriti Nair, Adv.  
Mr. Nishant Sharma, Adv.  
Ms. Anshula Laroiya, Adv.  
M/s. Khaitan & Co.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Arun Kathpalia, Sr. Adv.  
Mr. Zulfiqar Memon, Adv.  
Mr. Kunal Vajani, Adv.  
Mr. Waseem Pangarkar, Adv.  
Mr. Rishabh Gupta, Adv.  
Mr. Vivek Jain, Adv.  
Mr. Avishkar Singhvi, Adv.  
Mr. Amit Bhandari, Adv.  
Mrs. Nadiya Sarguroh, Adv.  
Mr. Swapnil Srivastava, Adv.  
Mr. Yashowardhan Dixit, Adv.  
Ms. Gargi Patil, Adv.  
Ms. Aditi Tiwari, Adv.  
Mr. Allan David, Adv.  
Mr. Jayesh Srivastava, Adv.  
Ms. Yashita Bhardwaj, Adv.  
Ms. Kashika Gera, Adv.  
Mr. Aditya Vardhan Sharma, Adv.  
M/s. Mzm Legal Delhi Llp

Mr. Tushar Mehta, Sr. Adv.  
Mr. R. Sudhinder, Adv.  
Ms. Adity Chaudhury, Adv.  
Ms. Bhavya Mohan, Adv.  
Mr. Rahul Dev, Adv.  
Ms. Aastha Trivedi, Adv.  
Ms. Ann Pereira, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Mili Baxi, Adv.  
Mr. Arjun Amin, Adv.  
Mr. A. Karthik, AOR  
Argus Partners

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 IA No 175985 of 2024 for permission to file the appeal and IA No 175989 of 2024 for permission to file the appeal without certified/plain copy of the impugned order are allowed.

- 2 Issue notice, returnable on 23 August 2024.
- 3 Pending further orders, there shall be a stay of the operation of the impugned judgment and order dated 2 August 2024 of the National Company Law Appellate Tribunal, Chennai in Company Appeal (AT) (CH) (Ins) No 262 of 2024.
- 4 The Board of Control for Cricket in India (BCCI) shall maintain the amount of Rs 158 crores which has been realized in pursuance of the settlement, in a separate escrow account, to abide by further directions of this Court.
- 5 A short list of dates together with written submissions not exceeding three pages shall be filed by the respective parties and be emailed to [cmvc.dyc@gmail.com](mailto:cmvc.dyc@gmail.com).
- 6 List the Civil Appeal on 23 August 2024 for final disposal.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**